

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:144  
ANSWERED ON:22.11.2006  
PRIVATE SECTOR PARTICIPATION IN COAL PRODUCTION  
Rao Shri Kavuru Samba Siva

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government proposes to enact a new law to allow private sector participation in generating financial resources required for production of coal for increasing per capita energy consumption;
- (b) if so, the details thereof; and
- (c) the share of coal production of different qualities of the public sector undertakings and private players ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COAL (DR. DASARINARAYANA RAO)

(a) & (b) The Central Government had sought to amend the Coal Mines (Nationalisation) Act, 1973 with a view to allow Indian companies both in the public and private sectors to mine coal in the country without the existing restriction of captive mining and to undertake exploration of coal in the country, in order to bridge the gap between demand and supply of coal. Accordingly, a Bill, namely the Coal Mines (Nationalisation) Amendment Bill, 2000, was introduced in the Rajya Sabha in April, 2000.

(c) The share of coal production of different qualities of the public sector undertakings and private players is given below :-

(in million tones)  
2005-2006(Prov.) 2004-2005 2003-2004  
Coking Non-Coking Coking Non-Coking Coking Non-Coking

Public	24.865	356.451	23.852	336.930	23.259	318.573
Private	6.527	19.153	6.372	15.461	6.142	13.272

Total	31.392	375.604	30.224	352.391	29.401	331.845
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